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CENNTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 170/97
in
O.A. 2646/1993

New Delhi this the 18th Day of September 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri P.N. Lal,
Son of Shri Phulan Lal
Resident of Flat No. A-7/2,
Peswa Road,
New Delhi

Petitioner

-Versus-

1. Secretary and Chairman,
Telecommunication,
Department of Telecommunication,
Sanchar Bhawan, Ashok Marg,
New Delhi.

2. Chief General Manager,
Telecommunications,
Northern Telecom Region,
Kidwai Bhawan, Janpath,
New Delhi.

3. Shri O.N. Awasthi,
D.E. (L/D) O/O C.G.M,
N.T.R. Kidwai Bhawan,
New Delhi

Respondents

ORDER (By Circulation)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

This review petition is directed against our order
dated 11.4.1997.

The ground raised for review by the petitioner is that this Court has wrongly not quashed the reversion order passed against the petitioner. The petitioner was initially given higher seniority on the basis of the Allahabad High Court Judgement which had become final and thereafter when various other parties filed different OAs and finally the

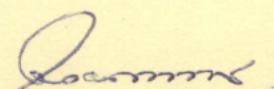
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Hon'ble Supreme Court settled the matter in the following ch

the petitioner with only a pay protection in the case of petitioner. It is under these circumstances we had declined to interfere resultant with the reversion order but we have taken care to see that the pay protection given by the Hon'ble Supreme Court to the petitioner is maintained.

The petitioner also stated in the revision petition on the basis of another decision of the Hon'ble Supreme Court viz., the case of Shridharan Kallat Vs. Union of India reported in 1995(4) SCC 207 wherein it was stated that the High Court or the Tribunal should not look into the validity or the interpretation of a judgement which has become final. The law stated, as such, is the correct proposition of law, nor did we interfere with any judgement that have become final; rather we were only following an order of the Hon'ble Supreme Court wherein it was decided to grant only pay protection to the petitioner while proceeding to reconcile the conflicting interest of different parties in a large number of cases before the Supreme Court.

No other grounds have been raised against our orders and in the circumstances this RA is dismissed with no order as to costs.



(S.P.Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice Chairman (J)

Mittal

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